

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 609 (ND)/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018

NAME OF THE COMPANY: SE Investments Ltd. Vs. Soni Realtors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner:	Mr. P Nagesh, Advocate Mr. Dhruv Gupta, Advocate		
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	For the Respondent:	None		
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ORDER

As per the affidavit of service, the petitioner has taken steps to serve the Respondent vide all modes including through the process of the Bench. The service has not been affected and the petition has been returned back unserved. Service effected through email at their Corporate ID has also bounced back.

Ld. Counsel for the petitioner prays that he may be permitted to effect service on the alternate address of the Corporate Debtor available on the MCA website. The petitioner is also directed to effect service to the Corporate Debtor through its Directors. Steps be taken returnable on 19th January, 2018. Affidavit of service be filed.

Sd-

(Deepa Krishan)
Member (T)

Sd-

(Ina Malhotra)
Member (J)